

1976-77 of a differential excise duty structure, with a concessional excise duty of 5 per cent ad valorem applicable to T.V. sets having an ex-factory value of 1,800 and less, resulted in increasing the demand for T.V. sets by about 50 per cent. As a result, a number of manufacturers have been able to consolidate their position, and some in the small scale sector have been able to achieve a production even in excess of their approved capacities. However, there are also some approved manufacturers who have been unable to make much headway owing to problems in marketing and sales.

#### **Increase in Reservation for Scheduled Castes and Scheduled Tribes..**

4956. SHRI MANOHAR LAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal to increase the percentage of reservation of posts for candidates belonging to Scheduled Castes and Scheduled Tribes in the All India Services; and

(b) the Scheduled Caste-wise representation of these Communities in these services?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) There is no such proposal under consideration of Government.

(b) The total number of Scheduled Castes as on 1st January, 1977, in the three All India Services, namely, Indian Administrative Service, Indian Police Service and the Indian Forest Service is as under:

I.A.S.	I.P.S.	I.F.S.
303	147	51

Government have no information about the representation of Scheduled Castes on caste-wise basis.

#### **Scheme of Issuing Licences to Unemployed Youths**

4957. SHRI R. V. SWAMINATHAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether the scheme of giving licences to the unemployed youths has been withdrawn; and

(b) if so, the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) There was no scheme, as such, of giving licences under the Industries (Development and Regulation) Act, to the unemployed youth.

(b) Does not arise.

#### **Portuguese Laws in force in Goa, Daman and Diu**

4958. SHRI EDUARDO FALEIRO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that a large number of Portuguese laws are still in force in the Union Territory of Goa, Daman and Diu and thereby great inconvenience is caused to the local judiciary, the Bar and litigants who are not conversant with Portuguese language and legal system;

(b) whether a Law Commission appointed by the Government of Goa, Daman and Diu submitted its report in the year 1971 recommending repeal of certain Portuguese enactments in force there and extension of corresponding Central Acts; and

(c) what steps Government contemplate to repeal the said Portuguese laws and extend corresponding Central Acts so as to bring about uniformity and parity with the rest of the country?

THE MINISTER OF HOME AFFAIRS: (SHRI CHARAN SINGH): (a) The operation of all Portuguese laws which were in force in Goa, Daman and Diu immediately before 20th December, 1961, i.e. the date on which

these areas were made into a Union territory, was continued by the Goa, Daman and Diu (Administration) Act, 1962 enacted by Parliament, until amended or repealed by a competent legislature or other competent authority. Many of those laws have since been replaced by Central Acts and laws enacted by the legislature of the Union territory. A few Portuguese laws are, however, still in force in the Union territory. The Government of Goa, Daman and Diu have intimated that no inconvenience is caused to public, judiciary, Bar or litigants by reasons of the existence of Portuguese laws. Cases involving Portuguese laws are disposed of by judges knowing Portuguese law and language.

(b) The Law Commission appointed by the Government of Goa, Daman and Diu recommended that all Portuguese laws, except those the immediate repeal of which was not considerable feasible or advisable, should be repealed and certain Central laws, which had not been made applicable to Goa, Daman and Diu, should be extended to that Union territory.

(c) A proposal for undertaking legislation for giving effect to the recommendations of the Law Commission appointed by the Government of Goa, Daman and Diu is being processed by that Government.

### **Bajri Scandal**

4959. SHRI JYOTIRMOY BOSU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a memorandum addressed to the Prime Minister by the residents of Panch Kula, Maheshpur and Pinjore of Haryana has been submitted demanding CBI enquiry into the corruption what is known as "Bajri Scandal" indulged in by the former Defence Minister, Shri Bansilal for benefiting himself and Shri Gandhi; and

(b) if so, the action taken or proposed to be taken by the Government?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) As per records, the Memorandum stated to have been submitted to Prime Minister, has not been received.

(b) Does not arise.

सूचना और प्रसारण मंत्रालय के फोटो डिविजन द्वारा इन्दिरा परिवार के व्यक्तिगत प्रचार के लिए चित्रों का छापा जाना

4960. चौबरी हरीराम मक्कासर : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनके मंत्रालय के फोटो डिविजन ने सितम्बर, 1975 में इन्दिरा परिवार के व्यक्तिगत प्रचार के लिए पूरे आकार के लगभग 40,000 फोटो छापे थे;

(ख) उनके छापने के लिए किसने आदेश दिये थे और उसका क्या औचित्य था ;

(ग) इस कार्य पर फोटो डिविजन के कितने कर्मचारी काम पर लगाये गये और उन्हें समयोपरि भत्ते के रूप में कितने राशि अदा की गई ;

(घ) क्या बाद में उन चित्रों को जला दिया गया हालांकि वे सरकारी दस्तावेज थे और सरकारी दर के अनुसार प्रत्येक प्रति का मूल्य तीन रुपये था; और इस हानि के लिए कौन उत्तरदायी है ; और

(ङ) क्या सरकार ने इस मामले की जांच की है और यदि हां, तो उसके क्या परिणाम निकले ?